

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

IN

**Original Application No. 110 of 2021**

SuoMotu – Based on the News item in the  
Dinamalar,  
Chennai Edition dated 09.04.2021,  
“Will the Mambalam Canal be cleaned?”

...Applicant

Vs.

The Chief Secretary to Govt. of Tamil Nadu,  
Govt Secretariat, Fort St. George,  
Chennai, Tamil Nadu and others

...Respondents

**STATUS REPORT BY GREATER CHENNAI CORPORATION**

**IN O.A. No. 110 OF 2021.**

I, S.P. Balasubramanian, Son of Mr.Subbaih, Hindu aged about 58 years, Superintending Engineer, Storm Water Drain Department, Greater Chennai Corporation, Ripon buildings, Chennai – 600 003, do hereby solemnly affirm and sincerely state as follows:

1. I am the Superintending Engineer, Storm Water Drain Department of Greater Chennai Corporation and I am well acquainted with the facts of the case from the records and as such I am filing this Additional status report on behalf of the 18<sup>th</sup> respondent.

  
Superintending Engineer,  
Storm Water Drain Department  
Greater Chennai Corporation

2. I respectfully submit that this Hon'ble Tribunal has taken a Suo Moto case on the paper publication in O.A. No. 110 of 2021 (SZ) and has passed an order on 04.02.2022 to file a further action report by the Respondents.

3. I respectfully submit that the improvements to Mambalam Canal including construction of flood protection retaining wall, canal lining, pathway, Green pockets for an amount of Rs. 106.85 Crores. The work order has been issued for five packages for carrying out the work from Vidyothaya School Main Road to Sir Theagaraya Road.

4. I respectfully submit that in order to carry out the improvement work in the canal and since there is no access for carrying out the improvement the works, way has to be in along the canal using debris for movement of vehicles.

5. I respectfully submit that in order to carry out the improvements works for having access, debris was filled in for the movement of heavy vehicles. This will be removed after completion of that stretch and finally in the entire stretch debris will be removed after completion of the works. The Contractor will not be paid for the pathway formed using debris. During the Monsoon 2021, the rain water has stagnated at G.N. Chetty Road and surrounding areas of T. Nagar.

6. I respectfully submit that contractors of each package were instructed to remove the debris immediately and the contractors have removed the filled in debris, in all the five packages and for

  
Superintending Engineer,  
Storm Water Drain Department  
Greater Chennai Corporation

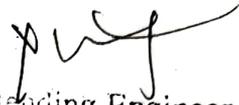
free flow of rain water is ensured. Payment will not be made for this work.

In the above said circumstances it is therefore prayed that this Hon'ble Court may be pleased to accept this report and to pass suitable orders as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirm that Chennai

On this the day 11<sup>th</sup> of April 2022

And signed his name in my presence

  
Superintending Engineer,  
Storm Water Drain Department,  
Greater Chennai Corporation  
Before Me

~~ASPA~~ (2291/2019)  
119 Addl Law Chambers, High Court,  
Advocate::Chennai Chennai-164.

**NATIONAL GREEN TRIBUNAL  
CHENNAI:: (SOUTHERN ZONE)  
O. A. No. 110 of 2021**

**STATUS REPORT**

**M/s. P.T. Ramadevi  
Enroll No.1732/2000  
COUNSEL FOR**

**RESPONDENT**